



Office of the Collector & District Magistrate  
South Goa District,

Magisterial Section, Room No. 435, 4th Floor, Matanhy Saldanha Administrative Complex,  
South Goa District, Margao Goa.

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No.37/19/2020/L&O/MAG | 3169

Date: 22/03/2020

### ORDER

#### Under Section 144 of the Code of Criminal Procedure of 1973

**WHEREAS**, there is a prevailing situation in the Country due to the Health Emergency posed by COVID-19, an infectious disease caused by Corona Virus;

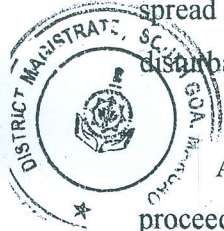
**AND WHEREAS**, in order to contain the spread of the said epidemic, certain measures are required to be taken;

**AND WHEREAS**, the Public Health Department, Government of Goa vide Notification No.23/20/2014-I/PHD/Part IV/552 dated 13/03/2020 had declared the Coronavirus disease (COVID-19) and HINI disease to be notifiable disease for the purposes of Part II of Chapter VII of the Public Health Act, 1985 throughout the State of Goa;

**AND WHEREAS**, it is essential to enforce social distancing of people to prevent the spread of the disease;

**AND WHEREAS**, in view of this it is necessary to take exigent measures in this regards so as to prevent any danger to human life or safety, to thwart the spread of virus, which may affect the overall security of the State and may create disturbance of larger public order and tranquillity;

**AND WHEREAS**, In my considered opinion, there is sufficient grounds for proceeding under sub section (1) of Section 144 of Code of Criminal Procedure, 1973 for closure of all the Government Departments, State Government Industrial Departments, Industries, Private Establishments including Factories and Companies and any Business/Trade Industrial Undertakings or any other



Establishments except Essential Services within South Goa District with effect from 00.00 hrs of 23/03/2020 (i.e. intervening midnight of 22<sup>nd</sup> and 23<sup>rd</sup> March, 2020) to 00.00 hrs of 26/03/2020 (i.e. intervening midnight of 25<sup>th</sup> March 2020 and 26<sup>th</sup> March, 2020).

AND WHEREAS, I am satisfied that the circumstances do not permit the serving, in due time, of the notices individually upon the persons against whom this Order is directed and therefore, under the powers vested in me under sub section (2) of section 144 of the Code of Criminal Procedure, 1973 I hereby pass the Order ex-parte.

NOW THEREFORE, I **Ajit Roy, IAS, District Magistrate, South Goa District, Margao**, in exercise of the powers vested in me under sub section (1) of Section 144 of the Code of Criminal Procedure, 1973 do hereby order for closure of the following in South Goa District except Essential Services with effect from **00.00 hrs of 23/03/2020 (i.e. intervening midnight of 22<sup>nd</sup> and 23<sup>rd</sup> March, 2020) to 00.00 hrs of 26/03/2020 (i.e. intervening midnight of 25<sup>th</sup> March 2020 and 26<sup>th</sup> March, 2020).**

1. All the Government Departments
2. State Government Industrial Departments
3. Industries
4. Private Establishments including Factories and Companies.
5. Any Business/Trade Industrial Undertakings or any other Establishments.

Any person contravening this Order shall be liable for punishment under Section 188 of the Indian Penal Code.

Given under my hand and seal of this office, this 22<sup>nd</sup> day of March, 2020.



( **Ajit Roy, IAS** )  
District Magistrate  
South Goa, Margao.

To,  
The Director,  
Government Printing Press, Panaji-Goa, with a request to give cause Publication in Extra Ordinary Gazettee immediately.

Copy forwarded for necessary action to:

1. The Superintendent of Police, South Goa District/North Goa District

2. The Superintendent of Police, Coastal Panaji-Goa.
3. The Sub-Divisional Magistrate, Ponda/Dharbandora/Quepem/Canacona/Mormugao/Salcete/Sanguem
4. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Quepem.
5. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/Quepem/Sanguem/Dharbandora/Ponda/Canacona
6. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/Maina-Curtorim/Verna/Colva/Harbour/Vasco/Quepem/Sanguem/Cuncolim/Canacona/Collem/Mormugao/Curchorem/Ponda Police Station. They are directed to affix a copy of this Order on the notice board of their office and **enforce the same strictly.**
7. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
8. The Director of Doordarshan, Panaji, with a request to broadcast the order
9. The Station Director, All India Radio, Panaji for giving wide publicity.
10. The Commissioner of Excise, Panaji-Goa.

**11. The Under Secretary(Home), Govt. of Goa, Home Department (General), Secretariat, Porvorim.**

12. The Director of Industries, Trade and Commerce, Panaji-Goa
13. The Department of Labour and Employment, Panaji-Goa.

Copy for information to:

1. The Secretary to Governor of Goa, Raj Bhavan, Panaji.
2. The Secretary to the Hon'ble Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim..
4. The Addl. Secretary(Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.

